

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-873/ND/2022

IN THE MATTER OF:

M/s. Evlion Technologies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Khati Solutions Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 22.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Prateek Gupta Adv., Mr.
Aalok Jain Adv., Avinash Bhati,
Adv.

For the Respondent/Corporate Debtor :

ORDER

On the request made by Proxy Counsel appearing for the Applicant, the matter is adjourned to **12.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd-/
(Bachu Venkat Balaram Das)
Member (J)